

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

114. C.P.(IB)-415(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **01.04.2024**

NAME OF THE PARTIES: Future Universal Petrochem Private
Limited
V/s.
Gannon Dunkerley And Company
Limited.

Appearance

For Petitioner : Adv. Yash Anand appeared is present through VC but
did not mark appearance.

For Respondent: Mr Amir Arsiwala, Adv. Sweta Gandhi.

SECTION 9 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

After hearing the parties at some length, Ld. Counsel for the OC seeks time to
show that the Corporate Guarantor who has extended the guarantee for
securing the payment on behalf of the CD is covered under operational debt.
At his request, list on **06.05.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)

//NSW//